

**NATIONAL COMPANY LAW TRIBUNAL  
KOCHI BENCH**

**CORAM:**       **SHRI SHYAM BABU GAUTAM**                                       **TMT. T.KRISHNA VALLI**  
                              **HON'BLE MEMBER (TECHNICAL)**                                       **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(C/ACT)/166/KOB/2023 in TCP/21/KOB/2019
SECTION	SEC 424(3) C/ACT R/W RULE 11NCLT.
NAME OF PARTIES	JINAN K R ADMINISTRATOR IN THE MATTER OF BHAGYODAYAM COMPANY V/S GILROY MENDEZ.
PETITIONERS ADVOCATE/ PROFESSIONAL	PHILIP MATHEW, MA SHAJI.
RESPONDENTS ADVOCATE/ PROFESSIONAL	ASHOK B SHENOY, P S GIREESH, ARJUN R NAIK, THEJALAKSHMI RS, UMASANKER U U

**10 April 2024**

**O R D E R**

**IA(C/ACT)/166/KOB/2023 in TCP/21/KOB/2019**

This is an IA bearing No. 166/KOB/2023 filed by the Administrator of M/s Bhagyodhayam Company under Section 424(3) of Companies Act, 2013 read with Rule 11 of NCLT Rules, 2016 seeking directions to surrender the possession of the scheduled property with a total area of 28 cents in Sy. No. 1018/2 of Vaduthala Desom, Cheranallore Village, Kanayannur Taluk, Ernakulam by Mr. Gilroy Mendez, who happens to be the Respondent in the present IA.

Learned Counsel, Mr. Arjun R Naik appears on behalf of the Respondent through virtual mode and submits that he has filed the detailed reply affidavit, which is on record.

Learned counsel, Mr. M A Shaji appears physically on behalf of the Administrator appointed by this Tribunal seeks time to file rejoinder. Time granted, let the same be done within a period of one week, after serving copy of the same on the counsel appearing for the other side.

List this matter for further consideration on **30.04.2024**.

**Sd /-**

**SHYAM BABU GAUTAM**  
**MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI**  
**MEMBER (JUDICIAL)**